ITEM NO.16 COURT NO.8 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 37295/2026

[Arising out of impugned final judgment and order dated 17-03-2026 in CRA No. 0351/2023 passed by the High Court of Judicature at Bombay]

CHANDRAHAS LAXMAN KANHERE & ORS. Petitioner(s)

VERSUS

SUNIL WAMAN BHIDE Respondent(s)

(FOR ADMISSION, IA No. 234516/2026 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS AND IA No. 234514/2026 - EXEMPTION FROM FILING O.T.)

Date : 17-08-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :Ms. Deeplaxmi Subhash Matwankar, AOR
Mr. Vinay Navare, Sr. Adv.
Ms. Deeplaxmi S Matwankar, Adv.
Ms. Manreet Kaur, Adv.
Ms. Manshi Jain, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The petitioner challenges the judgment and order dated 17.03.2026 in CRA No.0351/2023 passed by the High Court of Judicature at Bombay.

2. Delay condoned.

3. Issue notice, returnable on 21.09.2026.

Signature Not Verified
Digitally signed by RAJNI MUKHI
Date: 2026.08.18 20:30:49 IST
Reason:

Dasti service, in addition, is permitted. Let steps for service be taken within one week.

5. In the notice itself, let it be mentioned that respondent is required to file counter affidavit and reply to the interlocutory application(s), if any, before the next date of listing.

6. Considering the importance of the issue involved, we request and appoint Shri Padmesh Mishra, learned Additional Advocate General as amicus curiae to assist the Court (pro bono). Let a copy of the paper book be supplied to him within next week. Registry to take follow up action.

7. In the meanwhile, status quo qua the nature, possession and title of the suit property, as it exists today, shall be maintained by the parties.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)